- (c) whether the institute had spent crores of rupees with Government's assistance to develop this discipline within the Institute;
- (d) whether researchers are also unable to conduct their research in the subject;
 - (e) if so, the facts and reasons thereof; and
- (f) what steps are being taken by Government to have the discipline restarted soon to enable academicians to conduct and complete their studies further?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) According to information available the Indian Institute of Technology, Kanpur never had Nuclear Chemistry Department. Therefore, the question of it having been closed down does not arise. However, a course on nuclear chemistry was offered in the Chemistry department, which is not offered as a compulsory course now, because not many students are interested in this course.

(b) to (f) Most of the equipments were for Nuclear Chemistry was obtained by the Indian

Institute of Technology through US-AID before 1972. The equipment is now being used

by other faculty members for doing experiments.

Research in Grapes

*366. SHRI T. VENKATRAM REDDY: DR. SHRIKANT

RAMCHANDRA JICHKAR:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether any national level research centre for research in grapes is proposed to be set up in Andhra Pradesh or Maharashtra;
 - (b) if so, what are the details thereof;
- (c) whether Government feels that there is a need for such a centre in Andhra Pradesh or Maharashtra in view of the large scale production of grapes in these states; and
- (d) if so, what is the reason for not setting up the centre?

THE MINISTER OF AGRICULTURE

(SHRI BAL RAM JAKHAR): (a) Yes, Sir, In Maharashtra.

(b) to (d) The establishment of National Research Centre on Grapes has been approved by the ICAR. A site at Manjri Farm in Pune District of Maharashtra has been selected after considering the report of the Site Selection Committee. The Government of Maharashtra has been requested to execute a Memorandum of Understanding and Lease Deed transferring the land for establishment of the Centre.

Neglecting Town Planning

*367. SHRI AHMED MOHMED BHAI PATEL:

SHRI SURESH PACHOURI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether town planning has been neglected in major cities resulting in haphazard growth thereof;
- (b) whether areas of major cities are' fast transforming into slums as a result of neglect of basic facilities like sanitation, better roads, water etc.:
- (c) if so, whether instructions have been issued to State Governments for proper town planning and ensuring basic facilities to people; and
- (d) if so, the details of the response of the various States?

THE MINISTER OF URBAN DEVELOPMENT (SMT. SHEILA KAUL):
(a) and (b) Urban development including town planning and provision of basic facilities to urban residents are State subjects and fall within the jurisdiction of State Governments. The State town planning departments,

municipalities/municipal.corporation and urban/regional development authorities enforce the town planning laws and regulations. Municipal authorities and State Government Departments are responsible for the provision of amenities in urban areas such as roads, water supply, sanitation, etc. The patterns of urbanisation and the factors responsible for